

MANIPUR JUDICIAL SERVICE GRADE-III EXAMINATION 2015

LAW PAPER - I

TOTAL MARKS: 100 MARKS

DURATION: 3 HOURS

SECTION A – 25 MARKS

SECTION B – 25 MARKS

SECTION C – 25 MARKS

SECTION D – 25 MARKS

SECTION – A

(EACH QUESTION CARRIES 5 MARKS)

1. What is the Constitutional Procedure for electing President of India? Who can be elected as President of India? Can a President be impeached during his tenure?
2. The Parliament does not have power to destroy or abrogate 'Basic structure of the Constitution. Discuss.
3. Write a shot note on Constitutional Protection against arrest and detention.
4. Discuss scope of Public Interest Litigation (PIL) as per Article 32 of the Constitution of India.
5. Define 'State' as per Article 12 of the constitution of India. Whether following Authorities are 'State' or not:-
 - i. Life Insurance Corporation of India
 - ii. High Courts
 - iii. A private college affiliated to University
 - iv. Oil and Natural Gas Commission (ONGC)
 - v. Co-operative Banks

SECTION – B

(EACH QUESTION CARRIES 5 MARKS)

1. What is a 'Decree'? How 'Order' is differentiated from a 'Decree'?
2. Discuss scope and ambit of Section 80 CPC.
3. Whether an interim injunction can be granted by the court in exercise of Inherent Powers under Section 151 of the Code of Civil Procedure, 1908 if the case is not covered under Order XXXIX CPC? Discussed.
4. How will you differentiate between *Resjudicata* and constructive *Resjudicata*? Whether Principle of *Resjudicata* also binds co-defendant?
5. Write short notes on following:-
 - a. Restitution
 - b. Caveat

(2)

Section – C

(Each question carries 5 marks)

1. Explain the Doctrine of *lis pendens*.
2. What is doctrine of Part Performance as per Section 53 A of the Transfer of Property Act, 1882?
3. Define 'Sale' and 'Contract for Sale'?
4. Write a note on 'Vested Interest'.
5. Differentiate between 'Lease' and 'License'.

SECTION –D

(EACH QUESTION CARRIES 5 MARKS)

1. What are various remedies available for Breach of Contract.
2. Who are persons "not competent to contract"? Write a note.
3. An agreement without consideration is void. Comments.
4. Write a note on "offer and invitation to offer".
5. Every agreement, the object of which is unlawful, is void. Discuss.